

DIVISION BENCH
COURT - I

O-203

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/299(KB)2022
IA(I.B.C)/637(KB)2024,
IA(I.B.C)/2061(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22ND APRIL 2024

IN THE MATTER OF	RAHUL CARBON COMMERCIALS PRIVATE LIMITED VS NEW HIND SILK HOUSE PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearances (via video conferencing/physically)

Mr. Rishav Banerjee, Adv.] For the Resolution Professional
Ms. Purna Saha, Adv.]

O R D E R

1. Ld. Counsel for Resolution Professional present.
2. **IA(I.B.C)/637(KB)2024**
 - (a) This IA has been filed by Resolution Professional alleging that respondent is in violation of moratorium under Section 14 of IBC issued by this Adjudicating Authority on 26.04.2023.
 - (b) Notice was issued to Respondent vide order dated 3rd April, 2024. As per the tracking report of postal department placed on record by Registry, respondent has been served. However, there is no representation on its behalf.
 - (c) Post this matter on **21.05.2024**.
 - (d) In the meantime, respondent is directed to its file reply affidavit, failing which its Principal Officer will remain physically present before this Adjudicating Authority.
 - (e) A copy of this order be served upon the respondent by the Registry.

3. **IA(I.B.C)/2061(KB)2023**

- (a) None appears for Respondent Nos. 3, 5, 6 and 7 in terms of order dated 11th of March 2024. They are set *ex parte*.
- (b) Fresh particulars have been furnished for effecting service upon Respondent No. 4
- (c) Registry is directed to issue notice to Respondent No. 4 by way of speed post and email and place tracing information on record.
- (d) In the meantime, respondents are directed to pay the updated CIRP cost, if not already paid, to the Resolution Professional.
- (e) Post this matter on **21.05.2024**.

Balraj Joshi
Member (Technical)

Rohit Kapoor
Member (Judicial)